

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 200 of 2015 &
Appeal No. 201 of 2015**

Dated: 16th November, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

Appeal No. 200 of 2015

In the matter of :

**North Karanpura Transmission Co. Ltd. ...Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh

**Counsel for the Respondent(s) : Mr. Saurabh Mishra for R.1
Mr. Vallinayagam for R.4
Mr. Raheel Kohli for MSEDCL
Ms. Swapna Seshadri for R.8
Mr. M.G. Ramachandran
Ms. Anushree Bardhan
Ms. Ranjitha Ramachandran for R.2
Mr. Alok Shankar for TPDDL
Mr. Rajiv Srivastava for R.33 to 37**

Appeal No. 201 of 2015

**Talcher-II Transmission Co. Ltd. ...Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh

Counsel for the Respondent(s) : Mr. S. Vallinayagam

Mr. G. Umapathy for R.4

**Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran
Ms. Anushree Bardhan for R.2**

ORDER

Learned counsel for the respondents seek four weeks time to file reply. They may file the same on or before 14.12.2015 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 30.12.2015 after serving copy on the other side.

List the matter on **20.01.2016.**

(I.J. Kapoor)
Technical Member
ts/mk

(Justice Ranjana P. Desai)
Chairperson